

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No. 137 of 2020

Dilip Kumar Choudhary **Petitioner**
Versus

1. The State of Jharkhand
2. Additional Executive Engineer (Elect.), P.O. & P.S.
Doranda, Ranchi, Jharkhand **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Tarun Kumar, Advocate
For the O.P. No. 2. : Mr. Rahul Saboo, S.C.-I

05/09.09.2021 The order dated 04.02.2019 passed in W.P.(C). No. 3076 of 2017 is to be complied with by the respondent no. 6 (herein opposite party no. 2).

Mr. Rahul Saboo, learned counsel submits that he in the panel of JUVNL.

In such view of the matter, Mr. Tarun Kumar, learned counsel for the petitioner is directed to serve two copies of this contempt application upon Mr. Rahul Saboo, who undertakes to appear on behalf of the opposite party no. 2. On being served with the copies of this contempt application, Mr. Saboo, shall take instruction and file a show cause within a period of four weeks from today. The copies of the contempt application should be served upon Mr. Saboo, within a period of one week from today.

List this case after four weeks under the appropriate heading.

Let the name of Mr. Rahul Saboo, learned counsel for the opposite party no. 2 be reflected in the cause list.

(R. Mukhopadhyay, J.)